

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2021

Coram:

Shri P.K. Pujari, Chairperson

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 30th August, 2021

In the matter of

Petition under Section 66 of the Electricity Act, 2003 read with 79(1)(c) read with Regulations 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and Uniform Price Auction to contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market in Power Exchange India Limited.

And

In the matter of

Power Exchange India Limited (PXIL)
9th Floor, 901, Summer Plaza,
Marol Maroshi Road, Marol Andheri (East),
Mumbai-400 059

...Petitioner

Parties present:

Shri Sakiya Singha Chaudhuri, Advocate, PXIL
Ms. Nithya Balaji, Advocate, PXIL
Shri Prabhjit Kumar Sarkar, PXIL
Shri Anil V. Kale, PXIL
Shri Sunil Hingwani, PXIL
Shri Chandrashekhar Bhat, PXIL

ORDER

The Petitioner, Power Exchange India Limited, has filed the present Petition with the following prayers:

“(a) Allow the Petitioner to introduce Hydro Two Day Ahead Contract in the Term Ahead Market;

(b) Allow the Petitioner to introduce a new category ‘Hydro’ in the GTAM segment for sale and procurement of hydro energy;

(c) Approve application for uniform price auction to contract approved in Term Ahead Market i.e. Intra Day, Day Ahead Contingency and Any Day, and any other contracts to be introduced in Term Ahead Market in the future, and to allow inclusion of weekly uniform price contract specifications in the approved Business Rules;

(d) Approve uniform price auction in contract approved in the Green Term Ahead Market and in Hydro Green Term Ahead Market, and any other contracts to be introduced in the afore-mentioned market segments in the future.

(e) Permit 'No objection or Prior Standing Clearance' submitted by Regional entity/State Utilities/Intra State entity to the Power Exchange for the Day Ahead Market and Real Time Market to be utilised for Hydro Two Day Ahead Market as well;

(f) Permit 'No objection or Prior Standing Clearance' issued to seller by RLDC/SLDC to mention the source of energy as 'Hydro' generation for participation in Hydro Two day Ahead Market and Hydro Green Term Ahead Market;

(g) Amend Regulation 11 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 providing market design principles of Day Ahead Market and Real Time Market to be made applicable for Hydro Two Day Ahead Market, as well;

(h) Direct NLDC to incorporate/amend/issue detailed procedure for scheduling collective transaction in Hydro Two Day Ahead Market in a manner similar to procedures made for operation of Day Ahead Market and Real Time Market in Power Exchange;

(i) Approve inclusion of Hydro Two Day Ahead Contract specification in the approved Business Rules for introducing it in the Power Exchange platform operated by the Petitioner; and

(j) Allow the Petitioner to change in the nomenclature from 'Discriminatory Price matching' to 'Multiform Price matching' IN THE Business Rules of the Petitioner."

2. The matter was heard through video conferencing. During the course of hearing, the Commission observed that the Petitioner has filed the present Petition under the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 which has been repealed and the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 (hereinafter referred to

as 'the 2021 Power Market Regulation') has come into force. In response, learned counsel for the Petitioner sought permission to withdraw the present Petition with a liberty to approach the Commission for filing the Petition under the provisions of the 2021 Power Market Regulations. Considering the request, the Petitioner is permitted to withdraw this Petition with liberty to approach the Commission with a fresh Petition on the subject matter in accordance with the 2021 Power Market Regulations.

3. The filing fees deposited by the Petitioner in respect of the present Petition shall be adjusted against the Petition to be filed by the Petitioner in future in terms of the liberty granted as above.

4. Accordingly, the Petition No. 58/MP/2021 is disposed of as withdrawn.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(P.K. Pujari)
Chairperson**